

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER SHEET OF THE HEARING ON 13<sup>th</sup> SEPTEMBER, 2023, 10:30 A.M.**

CP (IB) No. 35/CB/2022, IA (IB) No. 270/CB/2023

**Coram : 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Chandra Nirman Pvt. Ltd. -Vs- Orient Paper & Industries Ltd.
Under Section	9 IBC

For Petitioner (s)

Mr. Rakesh Kr. Mallick

For Respondent (s)

Mr. Deepak Kumar Pani

**ORDER**

**IA (IB) No. 270/CB/2022**

This is an application filed under caption Rule 55 R/w Rule 11 of the NCLT Rules, 2016 with prayer to pass any order deems fit by the Tribunal. Mr. Rakesh Kumar Mallick appeared for the applicant. Mr. Deepak Kumar Pani appeared for the respondent. The respondent counsel rightly pointed out the that application is filed in a haphazard manner without couching the proper prayer. The applicant counsel stated that he has filed this application with an intention to grant leave of this Adjudicating Authority to receive the rejoinder. In this situation, since application is not filed in a proper manner, the application is Dismissed.

**CP (IB) No. 35/CB/2022**

Mr. Rakesh Kumar Mallick is appeared for the petitioner. Mr. Deepak Kumar Pani appeared for the respondent. Petitioner counsel requested to grant time to file rejoinder in response to the reply filed by the respondent. Petitioner counsel is granted two weeks' time to file rejoinder and he is also directed to upload the rejoinder in e-portal. List the matter for final hearing by 03.10.2023.

Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**